

12.11 hrs.

SIXTH SCHEDULE TO THE CONSTI-
TUTION (AMENDMENT) BILL

[English]

THE MINISTER OF STATE IN THE
MINISTRY OF HOME AFFAIRS (SHRI
SANTOSH MOHAN DEV): Sir, I beg to
move for leave to introduce a Bill further to
amend the Sixth Schedule to the
Constitution of India in its application to the
States of Tripura and Mizoram.

SHRI P.K. THUNGO (Arunachal
West): Can I make a submission, Sir.

MR. SPEAKER: No. You did not give
me a notice.

SHRI P.K. THUNGO: In this Bill,
Assam should also have been included
because there is a lot of agitation going on
there in Tribal Areas.

MR. SPEAKER: The question is:

"That leave be granted to introduce a
Bill further to amend the Sixth Schedule
to the Constitution of India in its applica-
tion to the States of Tripura and
Mizoram."

The motion was adopted

SHRI SANTOSH MOHAN DEV: Sir, I
introduce the Bill.

SHRI P.K. THUNGO: I would like to
have an assurance from the hon. Minister. A
lot of agitation is going on in Assam, in the
tribal areas.

MR. SPEAKER: I do not know.

(Interruptions)

MR. SPEAKER: Now, matters under
Rule 377. Shri Basavarai.

12.13 hrs.

[MR. DEPUTY-SPEAKER *in the Chair*]

MATTERS UNDER RULE 377

[English]

- (i) **Need to acquire the house in Af-
ghanistan where Netaji Subhash
Chandra Bose stayed after escap-
ing from British Internment**

SHRI JAGANNATH PATTANIK
(Kalahandi): Netaji Subhash Chandra Bose,
when he escaped from British internment
and went to Kabul on his way to Germany,
stayed for 40 days in a house, before he
crossed over to the Soviet Union and then to
Germany. The British Government was
searching for him and even raided that
house, but with the help of the local people,
he was able to escape. In this respect this
house is a historic place in the history of our
freedom movement.

This house is now in a dilapidated con-
dition and may collapse any day. It is the duty
of our Government to acquire that house and
after suitable repairs, convert it into a mu-
seum. The present owner of the house is
ready to give it. Considering our good re-
lations with the Afghan Government, there will
be no difficulty in this matter. I, therefore,
urge upon the Government to move in the
matter and acquire the house.

[Translation]

- (ii) **Need to enact a law to safeguard
the interests of Agricultural
Labourers**

SHRI MADAN PANDEY (Gorakhpur):
Mr. Deputy Speaker, Sir, Labour is a con-
current subject. Most of the laws relating to
industrial workers are formulated by the
Parliament and these are implemented by
the State Governments, but the question of
formulating a Central law for the agricultural
labourers has been hanging in the fire for the
last 13 years. In the second meeting of